

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.421/2000

Date of order: 29.3.2001

Parmanand, S/o Sh.Dalchand, R/o House No.41, E.M.Colony
Sendhra Road, Beawar, Distt.Ajmer.

...Applicant.

Vs.

1. Union of India through the Secretary to the Govt of India, Mini.of Labour & Employment, New Delhi.
2. Director General, ESIC, Panchdeep Bhawan, Kota Road, New Delhi.
3. Regional Director, ESIC, Panchdeep Bhawan, Phawani Singh Road, Jaipur.

...Respondents.

Mr.P.N.Jati - Counsel for applicant.

Mr.U.D.Sharma - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.A.P.Nagrath, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMER.

In this O.A filed under Sec.19 of the Administrative Tribunals Act, 1995, the relief sought by the applicant is:

- i) to direct the respondents to pay the applicant the retiral benefits with 18% interest.
- ii) to direct the respondents to conclude the enquiry as early as possible.

2. Reply has been filed. In the reply it has been made clear that the prosecution case has been closed and now only a defence case is going on and the deposition of the applicant is continuing from 15.3.2001 and the next date fixed in the enquiry is 22.3.2001.

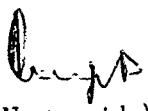
3. In view of the progress made in the enquiry, it will be expedient in the interest of justice to direct the respondents department to complete the enquiry within a specified period

S Agarwal

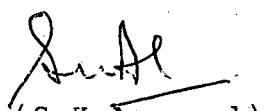
so that on conclusion of the proceedings, the fate of the applicant may be determined regarding retiral benefits, etc.

4. In view of the facts as stated in the O.A and the reply, we direct the respondents to complete the enquiry pending against the applicant within 4 months. It is expected that the applicant shall cooperate in the enquiry proceedings and in case the applicant does not cooperate in the enquiry proceedings, the respondents' department will be free to seek permission for granting further time for concluding the disciplinary proceedings pending against the applicant.

5. With the above direction, the O.A is disposed of at the stage of admission, with no order as to costs.


(A.P.Nagrath)

Member (A).


(S.K. Agarwal)

Member (J).